

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/894/2021**

This the 09th day of June 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Ghulam Mustafa, Age 61 years, S/o Khadim Hussain, R/o Village Surankote, Tehsil Surankote and District Poonch-185121.

.....Applicant

(Advocate:- Mr. Arshad Majid Malik)

**Versus**

1. U.T. of J&K through Commissioner/Secretary to Govt., Financial Commissioner, Finance Department, Civil Sectt., Jammu-180001.
2. U.T. of J&K through Commissioner/Secretary to Govt., Power Development Department, Civil Sectt., Jammu-180001.
3. The Managing Director, Jammu & Kashmir Power Development Corporation, PDD Building, Exhibition Grounds, Opposite High Court, Jahangir Chowk, Srinagar (J&K)-190009.
4. The Principal Accountant General J&K, Jammu-180001.
5. The Senior Accounts Officer (Pension-I), J&K, Jammu-180001.
6. The Treasury Officer, Sub Treasy, Surankote-185121.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER**  
**[ORAL]**

The applicant was engaged as a Daily Wager w.e.f., 01.10.1991 and after completing seven years of requisite service, the applicant on 30.09.1998 was regularized w.e.f, 01.04.1999 as per SRO-64 of 1994 dated 24.03.1994 and the applicant got superannuated as Driver on 28.02.2021. Thereafter, the applicant completed all the requisite formalities required for issuance of Pension Payment Order and accordingly



PPO No. 1121145222 was issued in favour of the applicant by respondent no. 4 and accordingly pension was paid to the applicant for the month of March to May 2021. Thereafter, Respondent No. 5 made a communication no. Pen-1/C-3/2021-22/117 dated 03.06.2021 to Respondent No. 6, whereby it was directed to stop payment in respect of PPO No. 1121145222 in favour of Sh. Ghulam Mustafa Ex. Driver. Aggrieved by this action of the respondents, the applicant has filed the present O.A.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat the O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.
3. I have heard Mr. Arshad Majid Malik, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant as well as the facts and circumstances of the case, the O.A. is disposed of directing the respondents to treat the contents of the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of one month from the date of receipt of certified copy of this order. The respondents would also take into consideration the documents annexed with the O.A. while taking a decision.
5. It is made clear that I have not entered into the merits of the case.
6. There shall be no orders as to cost.

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun*